



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Hearing by Video Conferencing**

**Contempt Petition No. 060/00038/2020 in  
O.A. No.060/00055/2020**

Chandigarh, this the 20<sup>th</sup> day of September 2021

**HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)**

(Through video conference from Central Administrative Tribunal Chandigarh Bench)

**HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)**

(Through video conference from Central Administrative Tribunal Bangalore Bench)

Ashwani Kumar son of late Sh. Shakti Chand Katoch, aged 62 years resident of House No. 253/2, Sector 41-A, Chandigarh (Retd. From Group C Services) – 160036.

**....Petitioner**

(BY: Sh. Simranjeet Singh, Advocate for Sh. Shakti Mehta )

**Versus**

Sh. D.K. Aggarwal, Executive Engineer, C/P/ Division No. 4, Sector 9, U.T. Administration, Chandigarh – 160009.

**... .Respondent**

(BY: Sh. Arvind Moudgil, Advocate)

**O R D E R(Oral)**

**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. Sh. Arvind Moudgil, learned counsel for the respondent, at the very outset, stated that the order dated 22.01.2020



passed by this Tribunal in Original Application No. 060/55/2020 stands complied with, as the respondent department has already deposited a sum of Rs.20,484/- in the petitioner's bank account.

2. The fact as stated by Sh. Moudgil has not been disputed by learned counsel for the petitioner.

3. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of as having been rendered infructuous.

4. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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